

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

The applicants ~~who were~~ initially appointed as Short Duty/R.T.P. Postal Assistants and they worked as such for more than three years during the period 1981-90 as per details shown in Annexure A-3 to the Original Application prior to their regularisation. Their ~~per~~-- Original Application is to extend to them the benefit of the Judgement in O.A.132/95 decided on 2-2-95 and pay them Productivity Linked Bonus for the period during which they worked as Short Duty/R.T.P Postal Assistants.

2. The applicants state that from the very date of their appointment as RTPs, they were performing all the work those performed by regular Sorting Assistants for full eight hours a day or more. Accordingly they claim that they are also entitled for payment of Productivity Linked Bonus.

3. Similarly situated employees approached this Tribunal (Ernakulam Bench and this Bench) claiming similar relief, which was granted. As the applicants before us are in the same situation as the applicants in O.A.132/95 and other Original Applications decided by this Tribunal, we see no reason in not extending similar benefit to the applicants also.

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4. In the result, the Original Application is allowed. Issue a direction to the Respondents to grant the applicants the same benefit as was granted by this Bench of the Tribunal in O.A. 132/95. The above direction should be complied with-in a period of three months from the date of communication of this order.

5. The Original Application...

admission stage itself after hearing counsel for both the parties. No costs. /

Anusag
(A.B.GORIHI)
Member (A)

Verma
(W.NEELADRI RAO)
Vice-Chairman

Dt. 29th March, 1995.
Dictated in Open Court.

Amrit
Deputy Registrar (J) CC

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To

1. The Secretary, Union of India,
Dept. of Posts, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyd.
3. The Superintendent of Post Offices,
Adilabad Division.
4. One copy to Mr.B.S.A.Satyanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorthi
THE HON'BLE MR. R. RANGARAJAN, M(ADMN)

DATED - 29-3-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in

T. A. No.

60/95

(W. P.)

Admitted and interim directions
issued.

Allowed. along with OA copies

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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